MR. DEPUTY CHAIRMAN: What you are doing is sheer indiscipline. I am telling you that. I have told you that your name is there. ...(*Interruptions*)... Please sit down. ...(*Interruptions*)... Dr. Ashok S. Ganguly, please. ...(*Interruptions*)...

SHRI MADHUSUDAN MISTRY (Gujarat): Sir, why cannot it be taken up first? What is the problem in that?

MR. DEPUTY CHAIRMAN: You are not the Chairman. There is hon. Chairman who decides it. ...(Interruptions)... Please sit down. ...(Interruptions)... When an issue has to be taken up is decided by hon. Chairman. ...(Interruptions)... Please sit down. And he has done it according to the serial number of the receipt of the notice. ...(Interruptions)... I am not allowing it. ...(Interruptions)... Only what Dr. Ashok S. Ganguly says will go on record. Nothing else will go on record.

SHRI DEREK O'BRIEN: Sir, we are then walking out.

(At this stage some hon. Members left the Chamber.)

MR. DEPUTY CHAIRMAN: That you can do. That is your right. Dr. Ashok S. Ganguly, please.

MATTERS RAISED WITH PERMISSION

Birth anniversary celebration of V. Prabhakaran by chief of a political party

DR. ASHOK S. GANGULY (Nominated): Sir, I am raising this issue after a great deal of thought. It is an extremely sensitive issue. Normally I would not have raised such an issue unless it had deeply hurt me the people who are very close to me or many people whom I know. I am also sensitive about my friends since this concerns Tamil Nadu. I am also concerned about it. I have also been advised by my friends in the house from Tamil Nadu that it is a very sensitive issue.

On 26th November 2014, certain TV channels showed a very senior political leader cutting a cake to celebrate the birth anniversary of LTTE leader Prabhakaran. This senior leader was seen feeding pieces of the cake to his followers and showing pictures of his young days in the company of Prabhakaran. It was Prabhakaran who ordered the assassination of our late Prime Minister Rajiv Gandhi on 21st May 1991 in Sriperumbudur. ...(Interruptions)... The scene of the leader of a political party in India celebrating the birth anniversary of the LTTE leader was reprehensible and unimaginable.

SHRI TIRUCHI SIVA (Tamil Nadu): Sir, I have a point of order.

MR. DEPUTY CHAIRMAN: No point of order now. ...(Interruptions)... Let him finish it. ...(Interruptions)... Let him finish it. ...(Interruptions)... Let him finish it. ...(Interruptions)...

DR. ASHOK S. GANGULY: Sir, on 27th November when I talked to some hon. Members of the Rajya Sabha and wanted to know if they were going to protest the audacity of the event, I was even more shocked to know that the sentiments expressed on 26th November were more widespread in Tamil Nadu, then and maybe apparent. I raise this issue in distress and disgust, and register my strongest protest expressing the sentiments of significant sections of Indian society. I appeal to this House to join me in condemning the heinous celebration of Prabhakaran's birth anniversary.

MR. DEPUTY CHAIRMAN: All the names of the hon. Members, who have associated themselves with it, may be included.

SHRI ANAND SHARMA (Rajasthan): Sir, I associate myself with the mention made by the hon. Member.

SHRI ASHWANI KUMAR (Punjab): Sir, I associate myself with the mention made by the hon. Member.

SHRI PARVEZ HASHMI (NCT of Delhi): Sir, I associate myself with the mention made by the hon. Member.

SHRI MADHUSUDAN MISTRY (Gujarat): Sir, I associate myself with the mention made by the hon. Member.

SHRI SHANTARAM NAIK (Goa): Sir, I associate myself with the mention made by the hon. Member.

SHRI V. HANUMANTHA RAO (Telangana): Sir, I associate myself with the mention made by the hon. Member.

SHRI ANANDA BHASKAR RAPOLU (Telangana): Sir, I associate myself with the mention made by the hon. Member.

SHRI DIGVIJAYA SINGH (Madhya Pradesh): Sir, I associate myself with the mention made by the hon. Member.

SHRIMATI VIPLOVE THAKUR (Himachal Pradesh): Sir, I associate myself with the mention made by the hon. Member.

SHRI TIRUCHI SIVA: Sir, if at all it is a banned organisation or if it is about the leader who is no more, the responsibility to stop that lies with the State Government. ...(*Interruptions*)... But how has this issue been allowed to be raised here?

MR. DEPUTY CHAIRMAN: Why not? ...(Interruptions)... Why cannot it be allowed? What is your objection?

SHRI TIRUCHI SIVA: Sir, law and order is a State subject. ...(Interruptions)... You have set a precedent, Sir. ...(Interruptions)...

MR. DEPUTY CHAIRMAN: Don't say like that. ...(Interruptions)...

SHRI TIRUCHI SIVA: Sir, you have set a precedent. ...(Interruptions)...

MR. DEPUTY CHAIRMAN: Don't say like that. ...(*Interruptions*)... Are you justifying it? ...(*Interruptions*)...

SHRI TIRUCHI SIVA: It is not about personal attachment with any issue or any person. But Rules are Rules. ...(Interruptions)...

MR. DEPUTY CHAIRMAN: What are you talking about? ...(Interruptions)...

SHRI TIRUCHI SIVA: A State issue should not be taken up in the House. ...(Interruptions)...

MR. DEPUTY CHAIRMAN: Are you agreeing with the celebration? ...(Interruptions)...

SHRI TIRUCHI SIVA: How was it allowed here? ...(Interruptions)... Law and order is a State subject and they should have taken up that responsibility. ...(Interruptions)... They have not taken up the responsibility. ...(Interruptions)... Then why should it be raised here?

MR. DEPUTY CHAIRMAN: What are you talking about? ...(Interruptions)...

SHRI TIRUCHI SIVA: We know every one.

MR. DEPUTY CHAIRMAN: Mr. Tiruchi Siva, you come to your subject.

Issue of release of recently detained Tamil Nadu fishermen by Sri Lanka

SHRI TIRUCHI SIVA (Tamil Nadu): Sir, at the outset, I would like to thank the hon. Prime Minister, Mr. Narendra Modi, on behalf of the people of Tamil Nadu, my Party DMK, under the Leader Dr. Kalaignar, for the timely intervention in securing the release of five Tamil Nadu fishermen who were on death row in Sri Lanka. Sir, the fishermen, condemning this issue, were on strike for a brief period. After that, when they were out for fishing last Saturday, on 22nd of November, three boats did not return and 14 fishermen who were fishing were missing. It came to be known that again the Sri Lankan Navy has apprehended 14 fishermen and captured 3 boats. Sir, already 24 fishermen have been languishing in the prison of Sri Lanka for the past two months, and 75 boats and 3 more boats now, 78 boats have been precariously berthed in Sri